

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

COMPOUNDING APPLICATION NO. 311/621A/441/NCLT/MB/2015

CORAM:

**SHRI M.K. SHRAWAT**  
MEMBER (JUDICIAL)

In the matter of Section 210 of the Companies Act, 1956,  
corresponding with Section 129 of the Companies Act, 2013

**M/s. R & G Advani Impex Private Limited**

**....Applicant**

**PRESENT FOR APPLICANT:**

Ms. Ashwini Kandalgaonkar – Learned Advocate for the Applicant.

**ORDER**

**Pronounced on: 04.07.2017**

1. Refer to order pronounced on 27<sup>th</sup> January, 2017 by NCLT, Mumbai Bench, Mumbai, the applicant company and its Managing Director namely Mr. Sajan Jawaharmal Advani have paid/remitted total amount of ₹ 10,000/- (₹ Ten Thousand Only) through two Demand Drafts each of ₹ 5000/- (₹ Five Thousand Only), bearing Nos. 081662 and 081663 dated 08<sup>th</sup> March, 2017 drawn on Axis Bank, Mumbai, to this Bench towards Compounding fees. Direction of payment of fine is complied with. As a result, the offence of violation of Section 210 r.w. S. 621 A of the Companies Act, 1956, corresponding with Section 129 r.w. S. 441 of the Companies Act, 2013, stood compounded.

2. The Registrar of Companies, Mumbai is hereby directed to give effect of this order as provided under Section 621A (3) (c) (d) of the Companies Act, 1956 r.w. Section 441 (3) (c) (d) of the Companies Act, 2013.

3. Ordered Accordingly.

Sd/-

Dated: 04<sup>th</sup> July, 2017

**M.K. SHRAWAT**  
**Member (Judicial)**